

1558

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA NO. 446 OF 2024

IN THE MATTER OF:

SAMPURNA NAND

...APPLICANT

VERSUS

MAHAKAL MINING AND CONSTRUCTION

...RESPONDENT

NDOH: 07.05.2024

INDEX

| S.NO. | PARTICULARS | PG. NO. |
|--------------|--|----------------|
| 1. | Copy of the letter dated 29.04.2024 addressed by the Respondent to UPPCB for submission of six monthly compliance report along with the Compliance report. | 1-40 |

RESPONDENT

THROUGH



S. C. LADI AND COMPANY

Deeksha L. Kakar and Dhruv Kakar

ADVOCATES

B-6/58, LGF, SAFDARJUNG ENCLAVE

NEW DELHI – 110029.

Ph. 9313119255 | deeksha.kakar@scladi.com

Enrol.No.D/1154/2008

Place: New Delhi

Dated: 02.05.2024

From

Date: 29-04-2024

M/s Mahakal Mining & Construction
Village & Post: Sonpur
Pargana: Bhagwat
Tehsil: Chunar, District: Mirzapur, U.P.

To.

The Regional Officer,
U.P. Pollution Control Board,
House No. 152, Uttar Mohai
Robertsganj, Sonbhadra-231216

Ref: letter no 112664/UPPCB/Sonebhadra(LAB)/CTO/water/Mirzapur/2020 Dated 01/01/21 &
112662/UPPCB/Sonebhadra(LAB)/CTO/air/Mirzapur/2020 Dated 01/01/21.

Subject: Compliance (Half-Yearly) of CTO Conditions for Crushing Unit of M/s. Mahakal Mining &
Construction, Project located at Arazi No. 140, Village & Post - Sonpur,
Pargana-Bhagwat, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh.

Dear Sir,

This is to inform you that our project has accorded Consent to Operate (Consent Order) for the
above mentioned location, vide letter no
112664/UPPCB/Sonebhadra(LAB)/CTO/water/Mirzapur/2020 Dated

01/01/21 & 112662/UPPCB/Sonebhadra(LAB)/CTO/air/Mirzapur/2020 Dated 01/01/21.

We are submitting the Point wise compliance of the stipulated General and specific conditions
mentioned

in the CTO.

We assure that the compliance of the conditions given by you and will be strictly followed with the
progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

Sanjay Tivari
M/s Mahakal Mining & Construction

Sanjay Tivari

Copy to:

1. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow.

डाक प्राप्ति रसीद
प्राप्ति दिनांक: 30.4.24
प्राप्तकर्ता के हस्ताक्षर
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ

From

Date: 18/07/24

M/s Mahakal Mining & Construction
Village & Post: Sonpur
Pargana: Bhagwat
Tehsil: Chunar, District: Mirzapur, U.P.

To,

The Regional Officer,
U.P. Pollution Control Board,
House No. 162, Uttar Mohal
Robertsganj, Sonbhadra – 231216

Ref: letter no 112664/UPPCB/Sonebhadra(LAB)/CTO/water/Mirzapur/2020 Dated 01/01/21 & 112662/UPPCB/Sonebhadra(LAB)/CTO/air/Mirzapur/2020 Dated 01/01/21.

Subject: Compliance (Half-Yearly) of CTO Conditions for Crushing Unit of M/s. Mahakal Mining & Construction, Project located at Arazi No. 140, Village & Post - Sonpur, Pargana- Bhagwat, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh.

Dear Sir,

This is to inform you that our project has accorded Consent to Operate (Consent Order) for the above mentioned location, vide letter no 112664/UPPCB/Sonebhadra(LAB)/CTO/water/Mirzapur/2020 Dated 01/01/21 & 112662/UPPCB/Sonebhadra(LAB)/CTO/air/Mirzapur/2020 Dated 01/01/21.

We are submitting the Point wise compliance of the stipulated General and specific conditions mentioned in the CTO.

We assure that the compliance of the conditions given by you and will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

Sanjay Tiwari

Sanjay Tiwari
M/s Mahakal Mining & Construction

Copy to:

1. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow.

डाक प्राप्ति रसीद
प्राप्ति दिनांक... 18/07/24
प्राप्तकर्ता के हस्ताक्षर...
2020 प्रदूषण नियंत्रण बोर्ड, लखनऊ



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 112662/UPPCB/Sonebhadra(LAB)/CTO/air/MIRZAPUR/2020

Dated : 01/01/2021

To ,

Shri SANJAY TIWARI
M/s MAHAKAL MINING & CONSTRUCTION
VILL & POST-SONPUR, PARGANA-BHAGWAT, TEH. CHUNAR, DISTT.
MIRZAPUR(U.P.)-231304
MIRZAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MAHAKAL MINING & CONSTRUCTION

Reference Application No. 10350793

Dated : 01/01/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MAHAKAL MINING & CONSTRUCTION. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2021 to 31/07/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Radhey Shyam Digitally signed by Radhey Shyam
Date: 2021.01.01 19:47:20 +05'30'

REGIONAL OFFICER

**Enclosed : As above
(condition of consent):**

Copy to: CHIEF ENVIRONMENTAL OFFICER (CIRCLE-2), U. P. POLLUTION CONTROL BOARD, LUCKNOW.

REGIONAL OFFICER

U.P. Pollution Control Board

Dated : 01/01/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of STONE GRITS & STONE DUST -90000 TON/YEAR.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

| Air Pollution Source Details | | | | | |
|------------------------------|-----------------------|--------------|-----------|--------------------|--|
| S.No | Air Polution Source | Type of Fuel | Stack No. | Parameters | Height |
| 1 | PROCESS EMISSION | NA | 0 | Particulate Matter | COVERING ALL PROCESS EMISSION SOURCES AND REGULAR WATER SPRINKLING |
| 2 | DG SET-250 KVA 01 NO. | DIESEL | 01 | Particulate Matter | AS PER STANDARD |

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

| Emission Quality Details Detail | | | |
|---------------------------------|----------|--------------------|-------------------------|
| S.No | Stack No | Parameter | Standard |
| 1 | 0 | Particulate Matter | 600 MICROGRAM/CU.M ETER |
| 2 | 01 | Particulate Matter | 750 mg/Nm3 |

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

.....SPECIFIC CONDITIONS OF CTO (AIR).....

1. This consent to operate is granted for M/s MAHAKAL MINING AND CONSTRUCTION, Arazi no.140, VILLAGE & POST-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR for production of Stone Grits & Stone Dust-90,000 TON/YEAR (Co-ordinates of the industry 25.05033 Latitude and 83.00462 Longitude).

2. This consent order is valid from date of issue to 31.07.2025 for production of above mentioned product. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.

3. The industry shall submit audited balance sheet/certificate of C.A to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB.

4. The industry shall comply the following points:-

I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.

II. All openings provided for ventilation in the enclosures shall be covered by canvas bag-filter to arrest the escaping dust.

III. All belt conveyors shall be covered by the industry.

IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.

V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.

VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.

VII. Green belt along the boundary wall shall be developed by stone crusher.

VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.

IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.

X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.

XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.

XII. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 600 µg/NM³.

XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.

XIV. Industry shall comply the all directions issued by board under different prepared Action Plans.

XV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.

5. A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018 in this regard and is available at URL [http://www.uppcb.com/pdf/Green-belt-Guide 160218.pdf](http://www.uppcb.com/pdf/Green-belt-Guide%20160218.pdf).

6. Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.

7. The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.

8. The transportation of vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field.

9. The operation of the industry and the installed air pollution control system should be according to Environment (Protection) Act, 1986 and (as amended) and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.

10. The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.

11. The unit must be complied the directions/Guidelines issued from time to time from Central Pollution Control Board, Honorable High Court, Honorable National Green Tribunal and Honorable

Supreme Court.

12. The D.G. set should have minimum stack height 0.2 x KVA meter from roof-top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized under Environment (Protection) Act, 1986 and report be sent to the Board.
13. The industry should be installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.
14. The industry shall operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.
15. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
16. This Consent of the industry is automatically considered abrogated after receiving public grievances regarding air pollution against the industry and the confirmation of the complaint by UPPCB.
17. Industry shall be operated in such a manner that ambient air quality should not be adversely affected.
18. Ambient Air quality monitoring test should be carried out from Environment (Protection) Act, 1986 approved laboratory/NABL laboratory by the unit and submit monitoring report to the Board within one month.
19. The industry should be installed the separate energy meter and electromagnetic flow meter at the outlet of bore well for measuring of electric consumption and water consumption respectively during water sprinkling for dust suppression. Electric and water consumption should be maintain in log book and monthly data should be send to the Board.
20. The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.
21. Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.
22. Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.
23. Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.
24. The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.
25. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
26. This consent order will not affect the acceptance of order/directions of other departments.
27. This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.
28. Industry shall comply the affidavit dated 04.12.2020 submitted with application form.
Board reserves its right for amendment or cancellation of any of the conditions specified above at any time, in case the industry is found violating any of the conditions of the consent under Air (Prevention & Control of Pollution) Act, 1981 as amended time to time. Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Radhey Shyam

Digitally signed by Radhey Shyam
Date: 2021.01.01 19:48:11 +05'30'

REGIONAL OFFICER



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
112664/UPPCB/Sonebhadra(LAB)/CTO/water/M
IRZAPUR/2020

Dated : 01/01/2021

To ,

Shri SANJAY TIWARI
M/s MAHAKAL MINING & CONSTRUCTION
VILL & POST-SONPUR, PARGANA-BHAGWAT, TEH. CHUNAR, DISTT.

MIRZAPUR(U.P.)-231304

MIRZAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. MAHAKAL MINING & CONSTRUCTION

Reference Application No :10350876

Dated :01/01/2021

- For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. MAHAKAL MINING & CONSTRUCTION is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
- This consent is valid for the period from 01/01/2021 to 31/07/2025 .
- In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Radhey Shyam Digitally signed by Radhey Shyam
Date: 2021.01.01 19:49:06 +05'30'

REGIONAL OFFICER

Enclosed : As above
(condition of consent):

Copy to: CHIEF ENVIRONMENTAL OFFICER (CIRCLE-2), U. P. POLLUTION CONTROL BOARD,LUCKNOW.

REGIONAL OFFICER

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.MAHAKAL MINING & CONSTRUCTION vide

Consent Order No. 10350876/ Water

Dated : 01/01/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of STONE GRITS & STONE DUST -90000 TON/YEAR.
2. The quantity of maximum daily effluent discharge should not be more than the following :

| Effluent Discharge Details | | | |
|----------------------------|------------------|---------------------------------|--|
| S.No | Kind of Effluent | Maximum daily discharge, KL/day | Treatment facility and discharge point |
| 1 | Domestic | CLOSED DRAIN | Septic Tank |
| 2 | Domestic | 1.0 KLD | Septic Tank |
| 3 | Industrial | NIL | ETP |

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

| Domestic Effluent | | |
|-------------------|-----------|----------|
| S.No | Parameter | Standard |
| | | |

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

| Industrial Effluent | | |
|---------------------|-----------|----------|
| S.No | Parameter | Standard |
| | | |

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

.....SPECIFIC CONDITIONS OF CTO (Water)

1. This consent to operate is granted for M/s MAHAKAL MINING AND CONSTRUCTION, Arazi no.140, VILLAGE & POST-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR for production of Stone Grits & Stone Dust-90,000 TON/YEAR (Co-ordinates of the industry 25.05033 Latitude and 83.00462 Longitude).
2. This consent order is valid from date of issue to 31.07.2025 for production of above mentioned product. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.
3. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.
4. The industry shall submit audited balance sheet/certificate of C.A. to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB.
5. The industry shall regularly operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.
6. The industry shall not increase its production/production capacity without the written permission /NOC from the board.
7. The industry shall ensure that the domestic effluent will be disposed through septic tank and soak pit.
8. The industry shall not discharge any trade effluent.
9. The unit must be complied the directions/Guidelines issued time to time from Central Pollution Control Board, U.P. Pollution Control Board, Honorable Over site Committee, Honorable High Court, Honorable National Green Tribunal and Honorable Supreme Court.
10. The industry shall installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.
11. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.
12. This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.
13. Industry shall dispose the hazardous waste through authorized recyclers/TSDF.
14. Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.
15. The industry shall comply on the following points before start of production: -
 - I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
 - II. All openings provided for ventilation in the enclosures shall be covered by canvas bag-filter to arrest the escaping dust.
 - III. All belt conveyors shall be covered by the industry.
 - IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.
 - V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.
 - VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.
 - VII. Green belt along the boundary wall shall be developed by stone crusher.
 - VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.
 - IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.
 - X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.
 - XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.
 - XII. Industry shall comply the all directions issued by board under different Action Plans.
 - XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.
 - XIV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.

16. Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.
 17. The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.
 18. The transportation of vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field.
 19. The operation of the industry and the installed air pollution control system should be according to Environment Protection Act, 1986 and as amended and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.
 20. The industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.
 21. Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.
 22. Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.
 23. Industry shall comply the affidavit dated 04.12.2020 submitted with application form.
 24. The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.
 25. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
 26. This consent order will not affect the acceptance of directions/orders of any other departments.
 27. This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.
- Board reserves its right for amendment or cancellation of any of the conditions specified above at any time in case the industry is found violating any of the conditions of the consent under Water (Prevention & Control of Pollution) Act, 1974 as amended time to time. Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Radhey Shyam Digitally signed by Radhey Shyam
Date: 2021.01.01 19:49:51 +05'30'
REGIONAL OFFICER

TABLE OF CONTENT

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| | Annexures 4: GST & Udyam Registration certificate |

Project**STONE CRUSHING UNIT**

At

Arazi No. 140, Village & Post - Sonpur,
Pargana- Bhagwat, Tehsil- Chunar,
District- Mirzapur, Uttar Pradesh.

COMPLIANCE(HALF-YEARLY) REPORT**PROJECT PROPONENT****Shri Sanjay Tiwari****M/s Mahakal Mining & Construction**

Village & Post - Sonpur,
Pargana- Bhagwat, Tehsil- Chunar,
District- Mirzapur , Uttar Pradesh.-2312304

STONE CRUSHING UNIT

Arazi No. 140, Village & Post - Sonpur,
Pargana- Bhagwat , Tehsil- Chunar,
District- Mirzapur , Uttar Pradesh

CTO Compliance Report

Validity Period: 01/01/2021 To 31/07/2025

CONDITIONS OF CONSENT (AIR)

1. This consent is valid only for the approved production capacity of Stone Grits & Stone Dust- 90,000 TPA
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b). Air Pollution Source Details.

| Air Pollution Source Details | | | | | |
|------------------------------|-------------------------------|--------------|-----------|--------------------|--|
| S. No | Air Pollution source | Type of Fuel | Stack No. | Parameters | Height |
| 1 | Process Emission | NA | 00 | Particulate matter | Covering of all process emission sources and regular water sprinkling. |
| 2 | D.G. Set (250 KVA 01 Nos.) | DIESEL | 01 | Particulate matter | As per Standard. |

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board.

| Emission Quality Details | | | |
|--------------------------|-----------|--------------------|------------------------------|
| S. No | Stack No. | Parameter | Standard |
| 1 | 00 | Particulate Matter | SPM 600 micro gram/cu. meter |
| 2 | 01 | Particulate Matter | 750 mg/Nm ³ |

| Sr. No. | Conditions | Compliance |
|---------|---|--------------------|
| 4. | Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory. | Noted and Agreed |
| 5. | The equipment for air pollution control system and monitoring as proposed by the industry and approved by the Board should be installed in their premises itself. | Noted and complied |
| 6. | The modification or installation in the existing pollution control equipments should be done only by prior approval of Board. | Noted and Agreed |
| 7. | The operation of air pollution control system and | Noted and agreed. |

STONE CRUSHING UNIT

Arazi No. 140, Village & Post - Sonpur,
Pargana- Bhagwat , Tehsil- Chunar,
District- Mirzapur , Uttar Pradesh

CTO Compliance Report

Validity Period: 01/01/2021 To 31/07/2025

| | | |
|----|---|--------------------|
| | maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MOEF & CC/or otherwise mandatory. | |
| 8. | Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory. | Noted and agreed. |
| 9. | The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report should be submitted. | Noted and complied |

SPECIFIC CONDITIONS

| Sr. No. | Conditons | Compliance |
|----------------|---|---------------------|
| 1. | This consent to operate is granted for M/s MAHAKAL MINING AND CONSTRUCTION, Arazi no.140, VILLAGE & POST-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICTMIRZAPUR for production of Stone Grits & Stone Dust-90,000 TON/YEAR (Co-ordinates of the industry 25.05033 Latitude and 83.00462 Longitude). | Noted and agreed |
| 2. | This consent order is valid from date of issue to 31.07.2025 for production of above mentioned product. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void. | Noted and Agreed |
| 3. | The industry shall submit audited balance sheet/certificate of C.A to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB. | Noted and agreed |
| 4. | The industry shall comply the following points:- I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors. II. All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust. III. All belt conveyors shall be covered by the industry. IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading | Noted and complied. |

STONE CRUSHING UNIT

Arazi No. 140, Village & Post - Sonpur,
Pargana- Bhagwat , Tehsil- Chunar,
District- Mirzapur , Uttar Pradesh

CTO Compliance Report

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| | | |
|------------------|---|--------------------------------------|
| | <p>the product, 'Stone dust' and the reject 'Fine dust'.</p> <p>V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.</p> <p>VI. Dust suppression by scientifically designed water sprinkling system on raw material/ products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>VII. Green belt along the boundary wall shall be developed by stone crusher.</p> <p>VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.</p> <p>IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.</p> <p>X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.</p> <p>XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.</p> <p>XII. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 600 µg/NM3.</p> <p>XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.</p> <p>XIV. Industry shall comply the all directions issued by board under different prepared Action Plans.</p> <p>XV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.</p> | |
| <p>5.</p> | <p>A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land</p> | <p>Noted and it will be complied</p> |

STONE CRUSHING UNIT

Arazi No. 140, Village & Post - Sonpur,
Pargana- Bhagwat , Tehsil- Chunar,
District- Mirzapur , Uttar Pradesh

CTO Compliance Report

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| | | |
|-----|---|---|
| | on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018 in this regards and is available at URL http://www.uppcb.com/pdf/Green-belt-Guide 160218.pdf . | |
| 6. | Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated. | Regular water sprinkling is carried out for the dust suppression. |
| 7. | The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population. | Noted and complied |
| 8. | The transportation of vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field. | Noted and complied. |
| 9. | The operation of the industry and the installed air pollution control system should be according to Environment (Protection) Act, 1986 and (as amended) and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board. | Noted and complied. |
| 10. | The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way. | Noted and complied |
| 11. | The unit must be complied the directions/Guidelines issued from time to time from Central Pollution Control Board, Honorable High Court, Honorable National Green Tribunal and Honorable Supreme Court. | Noted |
| 12. | The DG set should have minimum stack height 0.2 x under roof KVA from roof-top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized under Environment (Protection) Act, 1986 and report to be sent to Board. | Noted and agreed. |
| 13. | The Industry should be installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression. | Noted and assure to comply. |
| 14. | The Industry shall operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times. | Noted Regular water sprinkling is done to control the emission and to achieve the prescribe standards. |
| 15. | The industry shall comply with any other conditions laid down or directions issued in due course by the board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981. | Noted and agreed. |
| 16. | This Consent of the Industry automatically considered | Noted and agreed. |

STONE CRUSHING UNIT

Arazi No. 140, Village & Post - Sonpur,
Pargana- Bhagwat , Tehsil- Chunar,
District- Mirzapur , Uttar Pradesh

CTO Compliance Report

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| | | |
|-----|--|------------------------------|
| | abrogated after receiving public grievances regarding air pollution against the industry and the confirmation of the complaint by UPPCB. | |
| 17. | Industry shall be operated in such a manner that ambient air quality should not be adversely affected. | Noted and Complied. |
| 18. | Ambient air quality monitoring test should be carried out from Environment (Protection) Act, 1986 approved laboratory/NABL laboratory by the unit and submit monitoring report to the Board within one month. | Noted and agreed. |
| 19. | The Industry should be installed the separate energy meter and electromagnetic flow meter at the outlet of borewell for measuring of electric consumption and water consumption respectively during water sprinkling for dust suppression. Electric and water consumption should be maintain in log book and monthly data should be send to the Board. | Noted and assure to comply.. |
| 20. | The Industry shall ensure that house keeping of premises to be good always. The Industry shall ensure that the handling , collection, and disposal of solid waste should be in proper and safe way. | Noted and Complied. |
| 21. | Industry shall comply the all conditions mentioned in previous CTE/CTO 's issued by board. | Noted and agreed. |
| 22. | Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended. | Noted and Complied. |
| 23. | Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month. | Noted and Complied. |
| 24. | Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 s amended, Air (Prevention and Control of Pollution) Act,1981 as amended. | Noted and assure to comply. |
| 25. | If UPPCB car CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period. | Noted and agreed. |
| 26. | This consent order will not affect the acceptance of order/directions of other departments. | Noted and Complied |
| 27. | This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified. | |
| 28. | Industry shall comply the affidavit dated 04.12.2020 submitted with application form. | Noted and Complied. |

Project**STONE CRUSHING UNIT**

At

Arazi No. 140, Village & Post - Sonpur,
Pargana- Bhagwat, Tehsil- Chunar,
District- Mirzapur, Uttar Pradesh.

COMPLIANCE(HALF-YEARLY) REPORT**PROJECT PROPONENT****Shri Sanjay Tiwari****M/s Mahakal Mining & Construction**

Village & Post - Sonpur,
Pargana- Bhagwat, Tehsil- Chunar,
District- Mirzapur , Uttar Pradesh.-2312304

STONE CRUSHING UNIT

Arazi No. 140, Village & Post - Sonpur,
Pargana- Bhagwat , Tehsil- Chunar,
District- Mirzapur , Uttar Pradesh

CTO Compliance Report

Validity Period: 01/01/2021 To 31/07/2025

CONDITIONS OF CONSENT (WATER)

1. This consent is valid only for the approved production capacity of STONE GRITS & STONE DUST- 90,000 TON PER YEAR
2. The quantity of maximum daily effluent discharge should not be more than the following:

| Effluent Discharge Details | | | |
|-----------------------------------|-------------------------|--|---|
| S.No. | Kind of Effluent | Maximum daily discharge, KL/day | Treatment facility and discharge point |
| 1 | Domestic | Closed Drain | Septic Tank |
| 2 | Domestic | 1.0 KLD(Max) | Septic Tank |
| 3 | Industrial | Nil | ETP |

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent is discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain. : **NOT Applicable, as this is stone crushing unit.**

- 4(a). The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent. : **NOT Applicable, as this is stone crushing unit**

- 4(b) The Industrial Effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. **NOT Applicable, as this is stone crushing unit**

| Sr. No. | Conditions | Compliance |
|----------------|--|--|
| 5. | Effluent generated in all the Process, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc. should be treated before its disposal with treated Industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory. | NOT Applicable, as this is stone crushing unit |
| 6. | The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for water used in manufacturing process of the Industry. | NOT Applicable, as this is stone crushing unit. |
| 7. | The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and | NOT Applicable, as this is stone crushing unit |

STONE CRUSHING UNIT

Arazi No. 140, Village & Post - Sonpur,
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CTO Compliance Report

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| | | |
|-----------|---|---|
| | subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986. | |
| 8. | The treated domestic and Industrial effluent be mixed (as per the provisions of Condition No.2) and disposed of one disposal point. This Common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained. | NOT Applicable, as this is stone crushing unit. Septic Tank is proposed for Domestic Sewage. |
| 9. | The Unit will file the renewal application at least 2 months prior to the expiry of this Order | Noted and agreed. |

SPECIFIC CONDITIONS

| Sr. No. | Conditons | Compliance |
|----------------|---|--|
| 1. | This consent to operate is granted to M/s. UMA Stone Works, Arazi No.140, village & Post –Sonpur, Pargana-Bhagwat, Tehsil-Chunar and District Mirzapur for production of Stone Grits & stone Dust- 90,000 Ton per hour. The Latitude and Longitude of the industry is 25.05033 and 83.00462 respectively. | Noted and agreed. |
| 2. | This consent order is valid from date of issue to 31.07.2025 for production of above mentioned product. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void. | Noted and agreed. |
| 3. | The Industry shall comply with any other conditions laid down or directions issued in due course by the board under the provisions of the Water (Prevention & Control Pollution Act), 1974. | Noted and assure to Comply. |
| 4. | The Industry shall submit audited balance sheet/certificate of C.A to this office for verification of Consent fee in every year and accordingly balance fee shall be paid to UPPCB. | Noted and agreed. |
| 5. | The Industry shall regularly operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times. | Noted Regular water sprinkling is being done to control the emission. |
| 6. | The Industry shall not increase its production/production capacity without the written permission/NOC from the board. | Noted and Complied. |
| 7. | The Industry shall ensure that the domestic effluent will be disposed through septic tank and soak pit. | Noted and agreed. |
| 8. | The Industry shall not discharge any trade effluent. | Noted and agreed |
| 9. | The unit must be complied the direction/Guidelines issued time to time from Central Pollution Control Board ,U.P. Pollution Control Board, Hon'ble Oversite Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court. | Noted and agreed. |

STONE CRUSHING UNIT

Arazi No. 140, Village & Post - Sonpur,
Pargana- Bhagwat , Tehsil- Chunar,
District- Mirzapur , Uttar Pradesh

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| | | |
|-----|---|---|
| 10. | The Industry should be installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression | Noted and assure to Comply |
| 11. | Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void. | Noted and agreed. |
| 12. | This Consent of the Industry automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint by UPPCB. | Noted and Complied. |
| 13. | Industry shall dispose the hazardous waste through authorized recyclers/TSDF. | Not applicable, as no hazardous waste is generated from the unit. |
| 14. | Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 s amended, Air (Prevention and Control of Pollution) Act, 1981 as amended. | Noted and assure to comply. |
| 15. | <p>The Industry shall comply the following points:-</p> <ol style="list-style-type: none"> I. Closed metal sheet enclosures at dust emitting point's i.e, the crushers including their discharge points, screens and the transfer points of belt conveyers, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors. II. All opening provided for ventilation in the enclosures should be covered by canvas bag filter to arrest the escaping dust. III. All belt Conveyers shall be covered by the Industry. IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'stone dust' and the reject. 'Fine dust'. V. A minimum 12 ft high metal sheet barricading or boundary wall should provide by stone crusher. VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipments and transfer points should be adopted as an auxiliary air pollution control measure. VII. Green belt along the boundary wall needs to be developed by stone crusher. VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by Stone Crusher. IX. The Stone Crusher shall be made metallic road | Noted and agreed. |

STONE CRUSHING UNIT

Arazi No. 140, Village & Post - Sonpur,
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District- Mirzapur , Uttar Pradesh

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| | | |
|-----|--|---|
| | <p>inside the premises. Regular Wetting of ground within the factory premises shall be adopted by the Industry.</p> <p>X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.</p> <p>XI. Industry shall provide sufficient no of Helmets, Gumboots, Goggles, Masks, etc to the workers or their safety.</p> <p>XII. Industry shall comply the all directions issued by Board under Singrauli Action Plan.</p> <p>XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and transfer points of belt conveyers with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.</p> <p>XIV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.</p> <p>The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of Production.</p> | |
| 16. | Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated. | Noted and Proper control measures are being taken. Regular water sprinkling is done on roads to maintain ambient air quality. |
| 17. | The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population. | Noted and complied. |
| 18. | The transportation of vehicles shall be in such a manner that emission that emission generated should not affect the nearby residence and agricultural field. | Noted and Complied as after the transportation of vehicle regular water sprinkling is done to control emissions. |
| 19. | The operation of the Industry and the installed air pollution control system should be according to Environment Protection Act, 1986 and as amended and as per board guidelines. Industry should also follow the guideline regarding the operation of the Stone Crushers issued by Central Pollution Control Board. | Noted and agreed |
| 20. | The Industry shall ensure that house-keeping of premises is to be good always. The industry shall ensure that handling, collection, and disposal of solid waste should be in proper and safe way. | Noted and Complied. |
| 21. | Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board. | Noted and agreed. |

STONE CRUSHING UNIT

Arazi No. 140, Village & Post - Sonpur,
Pargana- Bhagwat , Tehsil- Chunar,
District- Mirzapur , Uttar Pradesh

CTO Compliance Report

Validity Period: 01/01/2021 To 31/07/2025

| | | |
|-----|--|---------------------|
| 22. | Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month. | Noted and agreed. |
| 23. | Industry shall comply the affidavit dated 04.12.2020 submitted with application form. | Noted and complied. |
| 24. | The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled. | Noted and complied. |
| 25. | This UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period. | Noted and agreed. |
| 26. | This consent order will not affect the acceptance of directions/orders of any other departments. | Noted and agreed |
| 27. | This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified. | Agreed |

Annexures

| |
|--|
| Annexures 1: Site and Plantation Photographs |
| Annexures 2: Anti-Smog guns Photographs |
| Annexures 3: Lab Report |
| Annexures 4: GST & Udyam Registration certificate |

Annexure- I
Site and Plantation
Photographs







Annexure- II

Anti-Smog guns Photographs



Annexure- III
LAB REPORT

TEST REPORT

Ambient Air Quality Analysis Discipline/Group-Chemical/Atmospheric Pollution

Report Code: AAQ-15092023-02

Issue Date :19/09/2023

Issued To : M/S MAHAKAL MINING & CONSTRUCTION.
 SHRI. SANJAY TIWARI.
 STONE CRUSHING UNIT, ARAZI NO. 140, VILLAGE & POST - SONPUR,
 PARGANA- BHAGWAT, TEHSIL- CHUNAR, DISTRICT- MIRZAPUR, U.P.

Sample Drawn On : 12/09/2023 To 13/09/2023
 Sample Drawn By : UTRL
 Sample Description : Ambient Air
 Sampling Procedure : UTRL/LAB/SAMPLING/AIR/SOP/01
 Sampling Duration : 24 hrs.
 Sampling Location : Near Project Site
 Analysis Duration : 15/09/2023 To 19/09/2023
 Meteorological Condition During Sampling : Clear

TEST RESULT

| S.No | Parameters | Test Method | Result | Units | Limits as per NAAQS |
|------|---|-------------------------|--------|--------------------|---------------------|
| 1 | Particulate Matter (PM ₁₀) | IS:5182 (Part-23):2006 | 129.44 | µg /m ³ | 100.0 |
| 2 | Particulate Matter (PM _{2.5}) | IS:5182 (Part-24):2019 | 71.81 | µg /m ³ | 60.0 |
| 3 | Sulphur Dioxide (as SO ₂) | IS:5182 (Part-02):2018 | 15.52 | µg /m ³ | 80.0 |
| 4 | Nitrogen Dioxide (as NO ₂) | IS:5182(Part-06):2006 | 24.39 | µg /m ³ | 80.0 |

End Of Report

NAAQS-National Ambient Air Quality Standards,Central Pollution Control Board

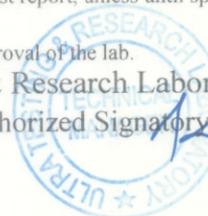
Note:-

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

Anamika
 Checked By



For Ultra Testing & Research Laboratory
 (Authorized Signatory)



TEST REPORT

Ambient Noise Report

Discipline/Group-Chemical/Atmospheric Pollution

Report Code: N-15092023-02

Issue Date: 19/09/2023

ISSUED TO

: M/S MAHAKAL MINING & CONSTRUCTION,
 SHRI. SANJAY TIWARI,
 STONE CRUSHING UNIT, ARAZI NO. 140, VILLAGE & POST - SONPUR,
 PARGANA- BHAGWAT, TEHSIL- CHUNAR, DISTRICT- MIRZAPUR, U.P.

Date of Monitoring : 12/09/2023 To 13/09/2023
 Monitoring Done By : UTRL
 Monitoring Location : Near Project Site
 Description : Ambient Noise
 Monitoring Duration : 24 hrs
 Monitoring Procedure : IS 9989:2008
 Weather Condition : Clear

TEST RESULT

| S.No | Parameter | Unit | Observed Value | Day Time | Night Time | Standard (Ambient Noise)** |
|------|---|-------|----------------|----------|------------|----------------------------|
| 1 | Equivalent Noise Level, Leq (Day Time*) | dB(A) | 69.7 | 75.0 | 70.0 | Industrial Area |
| | | | | 65.0 | 55.0 | Commercial Area |
| 2 | Equivalent Noise Level, Leq (Night Time*) | dB(A) | 51.5 | 55.0 | 45.0 | Residential Area |
| | | | | 50.0 | 40.0 | Silence Zone |

End Of Report

**The Noise Pollution (Regulation and Control) Rules, 2000

- * Day time shall mean from 6.00 a.m. to 10.00 p.m.
- * Night time shall mean from 10.00 p.m. to 6.00 a.m
- Silence Zone is an Area comprising not less than 100 metres around Hospitals, Educational Institutions, Courts, Religious places, or any other area which is declared as such by the competent authority
- Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

Note:-

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.


 Checked By



For Ultra Testing & Research Laboratory

(Authorized Signatory)



Annexure- IV

GST & Udyam Registration certificate



(Amended)

Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number :09AAXFM6965F1ZF

| | | | | | |
|--|--|--|---|----|----|
| 1. | Legal Name | MAHAKAL MINING & CONSTRUCTION | | | |
| 2. | Trade Name, if any | M/S MAHAKAL MINING & CONSTRUCTION | | | |
| 3. | Constitution of Business | Partnership | | | |
| 4. | Address of Principal Place of Business | M NO 1 167 WARD NO 3, NEAR JAIN MANDIR, OBRA, Sonbhadra, Uttar Pradesh, 231219 | | | |
| 5. | Date of Liability | 01/07/2017 | | | |
| 6. | Date of Validity | From | 27/10/2017 | To | NA |
| 7. | Type of Registration | Regular |  | | |
| 8. | Particulars of Approving Authority | | | | |
| <i>Signature</i> | | | | | |
| Name | | | | | |
| Designation | | | | | |
| Jurisdictional Office | | | | | |
| 9. | Date of issue of Certificate | 25/08/2018 | | | |
| Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State. | | | | | |

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on

Signature



Details of Additional Place of Business(s)

Annexu

GSTIN 09AAXFM6965F1ZF
Legal Name MAHAKAL MINING & CONSTRUCTION
Trade Name, if any M/S MAHAKAL MINING & CONSTRUCTION
Total Number of Additional Places of Business(s) in the State 1

| Sr. No. | Address |
|---------|--|
| 1 | SONPUR, ARAJI 140, CHUNAR, Mirzapur, Uttar Pradesh, 231304 |

Sijay De



GSTIN

09AAXFM6965F1ZF

Legal Name

MAHAKAL MINING & CONSTRUCTION

Trade Name, if any

M/S MAHAKAL MINING & CONSTRUCTION

Annexure B

Details of Managing / Authorized Partners

1



Name

SANJAY TIWARI

Designation/Status

PARTNER

Resident of State

Uttar Pradesh

2



Name

SATENDRA KUMAR SINGH

Designation/Status

PARTNER

Resident of State

Uttar Pradesh

आयकर विभाग
INCOME TAX DEPARTMENT


भारत सरकार
GOVT. OF INDIA

स्थायी लेखा संख्या कार्ड
 Permanent Account Number Card

नाम / Name

निगमन / गठन की तारीख
 Date of Incorporation/Formation

20032019

इस कार्ड के खोने/पाने पर कृपया सूचित करें/सौदर:
 आयकर सेवा इकाई, एन एन डी इल
 चौथी मंजिल, मंडी स्टर्लिंग,
 प्लॉट नं. 341, सर्वे नं. 997/8,
 मॉडल कॉलोनी, दीप बंगला चौक के पास,
 पुणे - 411 016.

**If this card is lost / someone's lost card is found,
 please inform / return to :**

Income Tax PAN Services Unit, NSDL
 4th Floor, Mantri Sterling,
 Plot No. 341, Survey No. 997/8,
 Model Colony, Near Deep Bungalow Chowk,
 Pune - 411 016.

Tel: 91-20-2721 8080, Fax: 91-20-2721 8081
 e-mail: tinfo@nsdl.co.in



भारत सरकार
Government of India
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय
Ministry of Micro, Small and Medium Enterprises



UDYAM REGISTRATION CERTIFICATE

UDYAM REGISTRATION NUMBER

UDYAM-UP-72-0010738

NAME OF ENTERPRISE

M/S MAHAKAL MINING & CONSTRUCTION

TYPE OF ENTERPRISE *

| S.No. | Classification Year | Enterprise Type | Classification Date |
|-------|---------------------|-----------------|---------------------|
| 1 | 2023-24 | Micro | 03/06/2023 |

MAJOR ACTIVITY

MANUFACTURING

SOCIAL CATEGORY OF ENTREPRENEUR

GENERAL

NAME OF UNIT(S)

| S.No. | Name of Unit(s) |
|-------|-----------------------------------|
| 1 | M/S MAHAKAL MINING & CONSTRUCTION |

OFFICAL ADDRESS OF ENTERPRISE

| Flat/Door/Block No. | M NO 1167 | Name of Premises/ Building | WARD NO 3 |
|---------------------|---------------|----------------------------|---------------------------------|
| Village/Town | OBRA | Block | OBRA |
| Road/Street/Lane | SONBHADRA | City | OBRA |
| State | UTTAR PRADESH | District | SONBHADRA , Pin 231219 |
| Mobile | 9415882444 | Email: | kamesh_khushi123@rediffmail.com |

DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE

01/07/2017

DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS

NATIONAL INDUSTRY CLASSIFICATION CODE(S)

| S.No. | NIC 2 Digit | NIC 4 Digit | NIC 5 Digit | Activity |
|-------|--------------------------|-----------------------------------|--|---------------|
| 1 | 32 - Other manufacturing | 3290 - Other manufacturing n.e.c. | 32909 - Manufacture of other articles n.e.c. | Manufacturing |

DATE OF UDYAM REGISTRATION

03/06/2023

* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from <https://udyamregistration.gov.in> & Date of printing:- 03/06/2023

For any assistance, you may contact:

1. District Industries Centre: SONBHADRA (UTTAR PRADESH)
2. MSME-DFO: ALLAHABAD (UTTAR PRADESH)

PM

Print : Udyam Registration Certificate

Visit : www.msme.gov.in ; www.dcmsme.gov.in ; www.chara.gov.in

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